

projects/works undertaken by Railways come under the provisions of the Industrial Disputes Act No. 14 of 1947 as amended from time to time;

(b) whether the casual labour working in Jabalpur Division are being served with written notices individually when they are required to be discharged;

(c) whether the retrenched staff are being paid compensation benefits admissible under the provisions of Industrial Disputes Act; and

(d) if so, how many casual labour has been paid retrenchment benefits during the year 1965 in Jabalpur Division on doubling project who were discharged after rendering four years of service?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes.

(b) to (d). Information is being collected and will be laid on the Table of the Sabha.

**JOINT YUGOSLAV-INDIAN VENTURE FOR
ASSEMBLY OF RAILWAY-WAGONS IN
YUGOSLAVIA**

35. SHRI M. C. SHAH: Will the Minister of COMMERCE be pleased to state:

(a) whether agreement for the establishment of a joint Yugoslav-Indian plant for the assembly of Railway-wagons in Yugoslavia has since been finalised; and

(b) if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) and (b). For the present, the existing facilities in Yugoslavian factories to reassemble our wagons will be utilised.

ALUMINIUM SMELTER IN GUJARAT

36. SHRI M. C. SHAH: Will the Minister of MINES AND METALS be pleased to state:

(a) whether Government of India have received a proposal from Government of Gujarat to start an aluminium smelter in Gujarat; and

(b) if so, what action has been taken thereon?

THE MINISTER OF MINES AND METALS (SHRI S. K. DEY): (a) No, Sir.

(b) Does not arise.

IMPORT OF COTTON UNDER P.L. 480

37. SHRI M. C. SHAH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have asked for one million bales of cotton under P.L. 480; and

(b) if so, what is the reaction of the Government of U.S.A. thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) and (b). The matter is under consideration.

COMMITTEE TO REVIEW FOREIGN COLLABORATION AGREEMENTS

38. SHRI M. C. SHAH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government have appointed a committee under the Chairmanship of Shri Ramaswami Mudaliar to review all the existing foreign collaboration agreements; and

(b) if so, what are the reasons therefor?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) Yes.

(b) The Board of Trade at its 21st meeting held on the 30th October,